(ख) टाइप-बी . 19,981 टाइप-सी . 14,553

### (平) 16721

(घ) सरकारी वास आवंटन (दिल्ली में सामान्य पूल) नियम, 1963 के प्रावधानों के अन्तर्गत, यदि कोई अधिकारी आवंटन पत्र प्राप्त करने की तारीख से पांच दिनों के भीतर आवंटन स्वीकार नहीं करता है या स्वीकार करने के पश्चात् आठ दिनों के भीतर मकान का कब्जा नहीं लेता हैं तो वह व्यक्ति आवंटन पत्र की तारीख से एक वर्ष की अवधि तक दूसरे आवंटन का पात्र नहीं होगा।

# षंजकुड्यां सेंड, नई दिल्ली के टाइप "ए" के क्वार्टरों में रसोई का निर्माण

2162 श्रीमती मोनिका दास : क्या निर्भाण ग्रीर ग्रावास मंत्री यह बताने की कुपा करेंगे कि :

- (ग) क्या यह सच है कि सरकार द्वारा भंचलुक्यां रोड, नई दिल्ली के "ए" टाइप के क्वार्टरों में रसोई बनाने की अनुमति दे दी गई है; और
- (ख) यदि हां, तो अनुमति किस तारीख को दी गया थी और इस निर्माण कार्य के क्य तक आरम्भ हो जाने की सम्भावना है?

संसदीय कार्य मंत्री (श्री एच० के० एल० भगत): (क) जी, नहीं।

. (ख) प्रश्न ही नहीं उठता। भारतीयों को विदेश भेजने वाली कम्पनियों के लाइसेंसों का नवीकरण न किया जाना

# 2163. श्री हुक्सदेव नारायण यादव : श्री पी० बाबुल रेड्डी : श्री जगदम्बी प्रसाद यादव :

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:

 (क) क्या सरकार को इस बात की जानकारी है कि भारतीयों को विदेश भेजने वाली पंजीकृत कंपनियों को अपने लाइसेंसो का त्वीक्यण कराना होता है यदि हां, तो उन कंपनियों के नाम क्या हैं जिन्होंने गत तीन वर्षों के दौरान समय के भीतर अपन लाइसेंस का नवीकरण नहीं कराया; और

(ख) क्या सरकारि को इस बात की भी जानकारी है कि वे कंपनियां अपने लाइसेंसों का नसवीकरण कराये बगैर लोगों को विदेश भेजती रही; यदि हाँ, तो उन कंपनियों के विशंद्ध क्या कार्यवाही की गई

श्रम मंत्रालय में राज्य मंत्री (श्री टी० श्रम्जैय्या): (क) जी, हां। तीन वर्ष पूरे होने के बाद पंजीकरण नवीकृत कराना श्रावण्यक है। किसी भी पंजीकरण को नवीकृत करने का श्रमी समय नहीं हुआ, क्योंकि उत्प्रवास श्रिधनियम को 30-12-1983 से लाग किया गया।

## (ख) जी, नहीं।

#### Maintenance of roads, buildings etc. in Arunachal Pradesh

2164. SHRIMATI OMEM MOYONG DEORI: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether it is a fact t'at many porter tracks, buildings and water supply schemes constructed in Arunachal Pradesh are not maintained properly for want of adequate funds: and
- (b) if so, what remedial action is proposed to be taken in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) and (b) Information is being collected and will be laid on the Table of the Sabha,

# Protected water .supply .schemes in Arunachal Pradesh

2165. SHRIMATI OMEM -MOYONG DEORI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it js a fact that adequate provision has not been made for providing

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protected water supply schemes in the administrative centres and district headquarters in Arunachal Pradesh; and

- (h) if so, what is Government's-policy in ensuring protected water supply to the administrative centres in Arunachal Pradesh?
- THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) The outlay for Water Supply and Sanitation sector for Aruna-chal Pradesh Administration for the c-jrrcnr year as well as the Seventh Five Year Plan has not yet been finalised.
- (bj According to the objective of the International Drinking Water Supply and Sanitation Decade, 100 per cent of the population is to be provided with safe adequate drinking water by 1st April, 1991. According to the information available with this Ministry, out of 85 adminis-.'rafive centres in the Union Territory of Arunachal Pradesh, 47 administrative ere provided with drinking water facilities, by the end of VT Five-Year Plan. The habnee 38 administrative centres are targeted to be provided with, safe drinking water facilities by W% April. 1991.

#### Regular isat ion of ad-hoc/daily wage workers in Doordarshan Kendra and Directorate General, Doordarshan

- 2166. SHRI SYED AHMAD HASHMI: Will the Minister of INFORMATION AND BROADCASTING be p! ed to' refer to the answer to Unstarn < i Question 1864 given in the Rajya. Sabha on the 17th May, 1985 and state:
- (a) what is the number of ad-hoc/daiiy wage workers in Doordarshan Kendra and Directorate General. Doordarshan as on 31st July. 1985:
- (bj), by when the <</li> workers will be regularised;
- (c) whether it is also a fact that a ther of such employees were given break, in, service while there rs no such order issued/by the Department of Personnel and Training: and>

(d) if so, what are the reasons there-| for?

to Questions

- THE MINISTER OF STATE OF THE INFORMATION MINISTRY OF BROADCASTING (SHRI V. N. GADGIL): (a) There were as on 31st July, 1985, 16 persons working on (id-hoc basis and ,91 working on casual bask in Directorate General, Doordarshan, Of the lat-', ter category, 56 persons were engaged in , Doordarshan Kendra, Delhi.
  - (b) Regularisation o; persons working on ad-hoc I &a\\y wage basis depends on the availability of vacancies and fulfilment of eligibility conditions and no fixed time scheduled can therefore 'ie prescribed.
  - (c) and (d). Yes. Sir. The persons working on ctd-hoc. basis as Peon against short term vacancies in Directorate General, Doordarshan were given such breaks on the analogy of orders applicable to officers of Central Secretariat Stenographers Service and Central Secretariat Clerical Service.

#### **Gratuity to FCl Employees**

- 2167. SHRI (MOLANA) ASRARUL HAQ Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) whether it is a fact that the Food Corporation of India employees are paid gratuity of 15 days for each year of service rendered by them;
- (b) whether this procedure is followed for even those employees who have put in service for more than 10 years as direct recruits; and
- (e) whether it is also a fact that the rutea followed in this regard are the same for direct Recruits and foi; those who came on transfer, if not what are 'he reasons for discrimination?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Employees of the Food Corporation of India who are governed by the Payment of Gratuity Act. 1972 are entitled to gratuity equivatenf to 15 days wages f.o<sub>r</sub> each completed year.